Indians killed in cross-border firing from Pakistan

1758. SHRI KIRANMAY NANDA:

SHRI RAM KUMAR KASHYAP:

Will the Minister of DEFENCE be pleased to state:

- (a) the number of times Pakistan violated ceasefire during the last three years, sector-wise;
- (b) the number of Indian citizens, army officers/jawans killed in these ceasefire violation incidents;
- (c) the quantum of compensation given to the members of the bereaved families; and
- (d) the details of steps taken by the Indian Army and BSF to combat ceasefire violations along the International Border in Jammu and Kashmir?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) Sector-wise details of Ceasefire Violations (CFVs) along the Line of Control (LOC) and International Border (IB) under operational control of Army during the last three years and the current year are as under:

Sectors	2011	2012	2013	2014
				(till 3rd December)
1	2	3	4	5
Kargil	-	01	05	04
Dras	-	-	05	12
Gurez	-	-	17	21
Machhal	02	01	-	03
Keren	06	01	01	-
Tangdhar	01	04	06	-
Naugam	-	11	07	07
Uri	03	01	04	06
Rampur	-	30	10	03

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1	2	3	4	5	_
Punch	10	07	27	15	
K'Ghati	13	29	33	14	
Bhimber Gali	02	04	80	53	
Naushera	09	03	-	03	
Sunderbani	-	-	-	01	
Pallanwala	04	-	-	02	
Jaurian	01	01	04	06	
TOTAL	51	93	199	150	

Sector-wise details of Ceasefire Violations (CFVs) along the International Border under operational control of Border Security Force (BSF) are as under:

Sectors	2011	2012	2013	2014 (upto 30th November)
Indreshwar-nagar	07	15	55	61
Jammu	04	06	93	344
TOTAL	11	21	148	405

(b) Details of security forces personnel martyred in cross-border firing and other tactical incidents and civilians killed along the India-Pakistan border in Jammu & Kashmir during the last three years and current year are as under:

	2011	2012	2013	2014
Number of security personnel martyred	05	05	12	05 (till 30th November)
Number of civilians kille	d -	04	-	14 (till 30th November)

(c) Compensation provided to the families of Army soldiers and Central Armed Police Forces (CAPF) personnel is given in Statement-I and Statement-II respectively (*See* below).

Regarding compensation to civilians, as per State Government of Jammu and Kashmir, *ex gratia* relief at the rate of $\mathbb{Z}1.00$ lakh each has been provided to the next of kin of those who have lost their lives and to the injured persons at the rate of $\mathbb{Z}5,000$ /each.

(d) Appropriate retaliation to the ceasefire violations, as required, is carried out by Indian Army/BSF. In addition, all violations of ceasefire are taken up with Pakistan military authorities at the appropriate level through the established mechanism of hotlines, flag meetings as well as weekly talks between the Directorate Generals of Military Operations of the two countries. BSF, too, holds talks at various levels with its counterpart *viz*. Pakistan Rangers.

Statement-I

Monetary compensation to amry soldiers' families

I. Ex-Gratia Lump Sum Compensation from Central Government to Next of Kin (NoK) of Battle Casualty:

- (i) Death occurring due to accidents in the course of duties ₹ 10.00 lakh
- (ii) Death in the course of duties attributable to acts of violence by terrorists, etc.-₹10.00 lakh
- (iii) Death occurring during enemy action in war or border skirmishes or in action against militants, terrorists, etc.- ₹ 15.00 lakh
- (iv) Death occurring during enemy action in International war or war like engagements specifically notified ₹20.00 lakh
- (v) Death occurring while on duty in the specified high altitude, inaccessible border posts, etc. on account of natural disasters, extreme weather conditions - ₹ 15.00 lakh.

II. Other Monetary Benefits:

 Liberalised Family Pension as applicable to Battle Casualty that is equal to emoluments last drawn by the deceased individual. Written Answers to

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- (ii) Death-cum-Retirement Gratuity that is based on length of service rendered and emoluments last drawn by the deceased individual.
- (iii) Army Group Insurance Fund:

(a) Officers : ₹50.00 lakh

(b) JCOs/ORs: ₹25.00 lakh

- (iv) Army Group Insurance Maturity that is based on the contribution made by the deceased Army personnel.
- (v) Army Wives Welfare Association Fund:

(a) Officers : ₹10,000/-

(b) JCOs/ORs : ₹10,000/-

(vi) Army Officers Benevolent Fund:

(a) Officers : ₹50.000/-

(b) JCOs/ORs : Not applicable

(vii) Army Central Welfare Fund :₹30,000/-

III. Other Benefits:

- (i) Education Concession Card.
- (ii) Air Travel Concession Card.

In certain cases, relief is also provided to the families of deceased Armed Forces personnel from sundry Government sources, such as the Prime Minister's relief Fund, Chief Minister's Relief Fund, etc.

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Death	Ex- Gratia		irement Gratuity ement as under	Golden Jubilee Seema Prahari Kalyan Kawach	Types of Pension granted to the NOK of deceased	Financial Assistance
(1) Death occurring due to accidents in the course of performance of duties.	₹10.00 Lakh	Length of service	Death Gratuity payable to family	₹20 Lacs (1) LPA <i>i.e.</i> last pay drawn by the employee	Special Relief Fund - ₹60,000/- per case out of CBF & SRF <i>i.e.</i> ₹45,000/- out of CBF & ₹15,000/- out of SRF.
(2) Death occurring due in the course of performance of duties attributable to acts of violence by terrorists, anti-social elements etc.	₹10.00 Lakh	Less than one year	2 times of emoluments		(2) EOP <i>i.e.</i> 60% of last Pay drawn subject to minimum ₹7000/-	FA for education of 2 children upto age of 24 years: (a) Day Scholar Student - ₹9,600/- per annum. (b) Border student - ₹12,000/- per annum.
(3) Death occurring during enemy action in international war	₹15.00 Lakh	One year or more but less than 5	6 times of emoluments			Financial Assistance @ ₹60,000/- for death in action/

or border skirmishes and action against militants, terrorists, extremists, etc.		years		accident, normal/ natural death for two daughters marriage out of Special Relief Fund (SRF).
(4) Death occurring while on duty in the specified high altitude inaccessible border posts, etc. on account of natural disasters, extreme weather conditions.	₹15.00 Lakh	5 years or more, but less than 20 years 20 years or more	12 times of emoluments Half of emoluments for every completed six monthly period of qualifying service subject to a maximum of 33 times emoluments or ₹10 lakhs.	

Unstarred Questions

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